

[Placed in Library. See No. LT-6428/88 for (i) and (ii)].

**Notifications of the Ministry of Surface Transport (Ports Wing)**

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. NAMGYAL): Madam, I beg to lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Surface Transport (Ports Wing) Notification GSR No. 786, dated the 14th July, 1988, publishing the Mormugao Port Trust (Distrain or Arrest and Sale of Vessel) Regulations, 1988, under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.

[Placed in Library. See No. LT-6414/88].

II. A copy (in English and Hindi) of the Ministry of Surface Transport (Ports Wing) Notification GSR No. 797(E), dated the 18th July, 1988, publishing the Major Port Trusts (Payment of Fees and Allowances to Trustees) (Amendment) Rules, 1988, under sub-section (3) of section 122 of the Major Port Trusts Act, 1963.

[Placed in Library. See No. LT-6415/88].

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Madam, I am on a point of order.

THE DEPUTY CHAIRMAN: There is no business before the House. So, what can your point of order be? There is no business on which you can raise a point of order.

**MOTION FOR EXTENSION OF TIME FOR THE PRESENTATION OF THE REPORT OF THE JOINT COMMITTEE ON THE SHIPPING AGENTS (LICENSING) BILL, 1987**

SHRI BHASKAR ANNAJI MASODKAR (Maharashtra): Madam, I beg to move the following Motion:—

“That the time appointed for the presentation of the Report of the

Joint Committee of the Houses on the Shipping Agents (Licensing) Bill, 1987, be extended upto the first day of the last week of the 150th Session of the Rajya Sabha.”

The reasons with regard to this have already been circulated and I trust the House will accept this Resolution.

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: Now, we shall take up Special Mentions.

**SPECIAL MENTIONS .**

**Delay in filling the vacancies in the top level positions in the Public Sector Undertakings**

SHRI KRISHNA KUMAR BIRLA (Rajasthan): Madam Deputy Chairman, the public sector enterprises in the country continue to be derailed. All possible efforts should be made to improve their performance. But the major reason for this sorry state of affairs is the Government indecision to fill up the top vacancies. The public sector can hardly be expected to accelerate its performance without leadership. Madam, the position with regard to the top positions as on 31st March, 1988, is that 52 posts of Directors and 24 posts of Chief Executives are lying vacant which posts should have been filled up long back. Madam, how can the things improve if there be such large unfilled vacancies? The delay in taking a decision on the recommendations of the Public Enterprises Selection Board ranges between 6 to 23 months. This should be drastically reduced. But, unfortunately, the matter is allowed to drift for one reason or the other, and the suspense is prolonged. The result is that the public sector enterprises continue to suffer heavy losses, and the public money goes down the drain. This is a sorry state of affairs.

Madam, the Prime Minister had rightly said that public sector units